

respect of SSI including tiny and khadi gramodyog industries:

	Interest Rate (%)
Credit limits upto Rs. 25,000/-	12%
Credit limits over Rs. 25,000/- and upto Rs. two lakhs	13.5%

Banks are however free to determine the interest rate for larger borrowers, including SSI, tiny and khadi gramodyog borrowers, with credit limit of over Rs. two lakhs.

(c) and (d). Yes, Sir. State Financial Corporations provide term loan assistance for setting up new units and also to existing units for their expansion, diversification and modernisation programmes.

Black Money

3053. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to overhaul the tax collection system;

(b) if so, the details thereof;

(c) whether unaccounted money in 1994-95 has amounted to Rs. 300,000 crore; and

(d) if not, the quantum of unaccounted money in circulation in the last three years and the tangible steps taken/proposed to be taken to plug the unaccounted money?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). There is no proposal to overhaul the tax collection system though improvements in the system is the constant endeavour. The Government is of the view that a reasonable tax regime coupled with strict enforcement leads to better tax collection. This approach has been vindicated by improved tax collection during the last 3 years as shown below :

Financial Year	Collection (Rs. in crores)
1992-93	17,513
1993-94	19,910
1994-95	26,651

(c) and (d). No estimate of unaccounted money has been made for Financial Year 1994-95 or any other year. However, Government's declared policy is to take stern action against tax evaders as per the provisions of law. The Act empowers conduct of surveys, search and seizure, pre-emptive purchase of properties,

restriction on cash transactions and other investigations to plug unaccounted money and these provisions are restored to in appropriate cases. In addition, the Government have been taking legislative, fiscal and administrative measures to reduce tax rates, simplify and rationalise tax laws to encourage voluntary compliance. This approach will substantially reduce, if not eliminate generation of unaccounted money.

Anti Dumping Duties

3054. SHRI BOLLA BULLI RAMAIAH : Will the Minister of COMMERCE be pleased to state :

(a) whether some of the steel majors have requested the Government for enforcing the anti-dumping duties similar to that in the US in order to check it rampant misuse by the International Steel Companies;

(b) whether they have also urged to assist the companies in creating independent data base to assess the extent dumping by International steel majors;

(c) if so, the details thereof; and

(d) the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Steel Authority of India Limited filed a petition alleging dumping of steel plates by Germany, U.K. and Italy. The petition was examined in accordance with the Customs Tariff Act. No prima facie evidence of dumping or injury was found. The fact was intimated to the petitioner in March, 1994. No other petition supported by due evidence alleging injury to the domestic industry arising out of dumping has been received.

(b) No, Sir.

(c) and (d). Do not arise.

[Translation]

Export of Cotton Cloth and Readymade Garments

3055. SHRI SATYA DEO SINGH : Will the Minister of TEXTILES be pleased to state :

(a) the names of the countries to whom cotton cloth and readymade garments had been exported during the last three years; and

(b) the details of the foreign exchange earned as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAMAL NATH) : (a) and (b). Cotton cloth and readymade garments had been exported to a